

आयकर अपीलिय अधिकरण, 'डी' न्युट्रपीठ, चेन्नई।
**IN THE INCOME TAX APPELLATE TRIBUNAL
'D' BENCH: CHENNAI**

वी दुर्गराव, न्युट्रिक सदस्य एवं श्री एस जयरामन, लेखक सदस्य, के समक्ष
**BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI S. JAYARAMAN, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.3196/Chny/2018
निर्धारण वर्ष /Assessment Year: 2013-14

Smt. Aboobucker Hamedabanu,
No.10, Balaiah Avenue,
Luz, Mylapore,
Chennai-600 004.
[PAN: AABPH 1627H]
(अपीलार्थी/Appellant)

**The Dy. Commissioner of
Income Tax,**
Vs. Central Circle-2(3),
Chennai.
(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by : Mr. Arjunraj for S. Sridhar,
Advocate
प्रत्यर्थी की ओर से /Respondent by : Mrs. R. Anita, JCIT
सुनवाई की तारीख/Date of Hearing : 01.07.2021
घोषणकी तारीख /Date of Pronouncement : 01.07.2021

आदेश / ORDER

PER SHRI V. DURGA RAO, JUDICIAL MEMBER:

This appeal filed by the assessee is directed against the order of the learned Principal Commissioner of Income Tax, Central-2, Chennai in C.No.2744/C-2/2016-17/16 dated 19.03.2018 relevant to the Assessment Year 2013-14.

2. When the appeal was taken up for hearing, the Id. Counsel for the assessee filed a letter dated 01.07.2021 seeking permission to withdraw the appeal filed by the assessee since the assessee is not interested in prosecuting its appeal.
3. In view of the above submissions of the Id. Counsel for the assessee and there being no objection raised by the Id. DR, the appeal filed by the assessee is dismissed as withdrawn.
4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on 01st July, 2021 in Chennai.

Sd/-
(एस. जयरामन)
(S. JAYARAMAN)

लेखा सदस्य /ACCOUNTANT MEMBER

चेन्नई/Chennai, दिनांक/Dated: 01st July, 2021.
EDN, Sr. P.S

Sd/-
(वी दुर्गा राव)
(V. DURGA RAO)
न्यायिक सदस्य/JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF